WP(C) 20500/2020 1/3

### IN THE HIGH COURT OF KERALA AT ERNAKULAM

#### Present:

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

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THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Friday, the 7<sup>th</sup> day of May 2021/17<sup>th</sup> Vaisakha, 1943

IA.6/2021 IN WP(C) No.20500/2020(S)

### PETITIONER/RESPONDENT 7

KERALA STATE ROAD TRANSPORT CORPORATION, TRANSPORT BHAVAN, FORT P.O, TRIVANDRUM, REPRESENTED BY MANAGING DIRECTOR-695 023.

### RESPONDENTS/PETITIONER/RESPONDENTS 1 TO 6

- 1. JAFFER KHAN, AGED 51, S/O. OUKKAR HAJI, KARUVELIL HOUSE, ARAKKAPPADI VILLAGE, VENGOLA P.O-683 547.
- UNION OF INDIA, REPRESENTED BY SECRETARY, MINISTRY OF ROAD TRANSPORT AND HIGHWAYS- 110 001.
- STATE OF KERALA, REPRESENTED BY SECRETARY, MOTOR VEHICLES DEPARTMENT, TRIVANDRUM-695 001.
- 4. THE TRANSPORT COMMISSIONER, TRANSPORT COMMISSIONERATE, VAZHUTHACAUD, TRIVANDRUM-695 014.
- DEPUTY TRANSPORT COMMISSIONER, NORTH ZONE,
  CIVIL STATION, ERANJIPALAM, KOZHIKODE-673 020.
- 6. DEPUTY TRANSPORT COMMISSIONER, CENTRAL ZONE, CIVIL STATION, CIVIL LANE ROAD, KALYAN NAGAR, AYYANTHOLE, THRISSUR-680 003.
- 7. DEPUTY TRANSPORT COMMISSIONER, SOUTH ZONE, KUDAPPANAKUNNU P.O, TRIVANDRUM-695 044.

Application praying that in the circumstances stated in the affidavit filed therewith the High Court be pleased to pass an order to enlarge the time up to 30/06/2021 for implementing the judgment dated 23/11/2020 in WP(C)No.20500 of 2020 insofar as related to the petitioner herein and to pass appropriate orders.

This application coming on for orders upon perusing the application and the affidavit filed in support thereof, and this Court's order dated 18/01/2021 in IA 1/2021 & IA 2/2021 and upon hearing the arguments of SRI.P.C. CHACKO (PARATHANAM), Advocate for the petitioner in IA/R7 in WP(C), M/S PRAVEEN K.JOY, DEEPU RAJAGOPAL, BEENA JOSEPH, M.K.SAMYUKTHA, M.R.ESHRATH, SREELEKHA. P, E.S.SANEEJ, M.P.UNNIKRISHNAN, N.ABHILASH & T.A.JOY, Advocates for R1 in IA/petitioner in WP(C), SRI.P. VIJAYAKUMAR,

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ASSISTANT SOLICITOR GENERAL OF INDIA for R2 in IA/R1 in WP(C), the court passed the following:

P.T.O.

# For information purpose only



## DEVAN RAMACHANDRAN & Dr.KAUSER EDAPPAGATH, JJ.

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WP(C) No. 20500 of 2020

Dated this, the 7<sup>th</sup> day of May, 2021

ORDER

Devan Ramachandran, J. mation purpose only

IA Nos.7 & 10/2021

These applications are filed to accept additional documents. Since it is not opposed, the same are allowed.

IA Nos.6 & 9/2021

These applications have been filed seeking extension of time to comply with the directions in the judgment. Even though the judgment restricts the parties from asking further time, we are of the view that taking note of the Covid – 19 pandemic, some indulgence need to be shown. In fact, Sri.Praveen K.Joy, learned counsel for the writ petitioner also does not oppose the request for extension.

Resultantly, the above IAs are allowed and the time for complying with the judgment stands extended until 30/6/2021.

Sd/-

DEVAN RAMACHANDRAN

**JUDGE** 

Sd/-

Dr.KAUSER EDAPPAGATH

Rp JUDGE